

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-38/2022/404 /A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Jitu Mani Barman,
District & Sessions Judge,
Goalpara.

Dated Guwahati, the ²⁴24 January, 2025.

Sub:- **Restricted Holiday.**

Ref:- Letter No. DJG/334 Dated 17.01.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **Restricted Holiday on 27.01.2025** (on account of Busu Dima festival), **along with station leave permission, with the official vehicle, at own cost, from the afternoon of 26.01.2025** (after celebration of Republic Day) **till the morning of 29.01.2025**. The Addl. District & Sessions Judge, Goalpara, and in his absence, the Civil Judge Senior Division, Goalpara, and in her absence, the Chief Judicial Magistrate, Goalpara, and in his absence, the i/c Chief Judicial Magistrate, Goalpara shall remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-38/2022/405 /A, dated

Copy to:

✓ 1. The Project Manager, Gauhati High Court.

, 24-01-2025

JT. REGISTRAR (VIGILANCE)

[Signature]